Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of the Meeting NC-V held on 15.11.2007

The Meeting No. 32/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 15.11.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their designation	Department
1.	Sh.B.B Bharti, Director,	Regional Office of TC, Noida.
2.	Sh. Rajinder Pal Singh, DDG	DGFT
3.	Sh.Kuldeep Singh, Asstt.Director	O/o DC(MSME)

(TEXTILES AND LEATHER ITEMS)

At the outset, the Minutes of NC Meeting No.31/AM08 held on 8.11.2007 were ratified by the Committee. Thereafter The Agenda for individual cases for Meeting No. 32/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

: 32/84-ALC3/2007 **MEETING DATE**: 15.11.2007 MEETING NUMBER

	Case No.:24/26/84-ALC3/2007	Party Name:MODEL EXIMS	Meet No/Date:32/84-ALC3/2007 15.11.2007	Status:Deferred
	HQ File :01/84/050/00166/AM08/	RLA File :06/24/040/00022/AM08/	Lic.No/Date:0610012285 10.09.2007	Defer Date:29.11.2007
1	Decision: Committee considered the case as per Agenda and observed that the information/documents			

Decision: Committee considered the case as per Agenda and observed that the information/docume called for from the firm are still awaited. It was decided to await the same and defer the case for relisting on 29.11.2007.

Party Name: SRINIVASA EXPORTS Case No.:1/32/84-ALC3/2007 Meet No/Date:32/84-ALC3/2007 Status:Deferred

		INTERNATIONAL	15.11.2007	
	HQ File :01/84/050/00199/AM08/	RLA File :04/24/040/00274/AM08/	Lic.No/Date:0410091906 05.11.2007	Defer Date:13.12.2007
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Decision: Committee considered the case as per Agenda and observed that RA has not furnished application of the firm in the absence of which it is not possible to ratify the advance authorization. It was decided to call for a copy of application from RA and defer the case for re-listing on 13.12.2007.

	Case No.:2/32/84-ALC3/2007 Party Name:SRINIVASA EXPORTS INTERNATIONAL		Meet No/Date:32/84-ALC3/2007 15.11.2007	Status:Deferred
	HQ File :01/84/050/00200/AM08/	RLA File :04/24/040/00275/AM08/	Lic.No/Date:0410091908 05.11.2007	Defer Date:13.12.2007
Decision: Committee considered the case as per Agenda and observed that RA has not fu				not furnished

Decision: Committee considered the case as per Agenda and observed that RA has not furnished application of the firm in the absence of which it is not possible to ratify the advance authorization. It was decided to call for a copy of application from RA and defer the case for re-listing on 13.12.2007.

	Meet No/Date:32/84-ALC3/2007 15.11.2007	Status:Deferred
HQ File :01/84/050/00201/AM08/	Lic.No/Date:3510022176 07.11.2007	Defer Date: 13.12.2007

Decision: Committee considered the case as per Agenda and observed that RA has not furnished

application of the firm in the absence of which it is not possible to ratify the advance authorization. It was decided to call for a copy of application from RA and defer the case for re-listing on 13.12.2007.

Manual Cases.

Case No.704	M/s.J.J. Exports Ltd.		
NC 32/08 dt.15.11.2007	F.NO.1/84/50/ 294/AM06		
Export of Dyed mul. Raw silk 2070	6.12 kgs USD 79380.0020/22D 2a 0r 3a 0r 4a or 5a.		
Ratification of input – output norms against Advance Llicence No.0210080240 dt.21.07.2005 – under para 4.7 of HBP(Vol1)2004-2009.			
RLA Ref.No.02/24/040/00084/AM	05 :(Review Case)		
Decision:-Committee considered the case as per Agenda and deferred its consideration. Case may be re-listed on 29.11.2007.			

Case No.705	M/s. Shahi Exports Pvt. Ltd., Bangalore.	
NC 32/08 dt. 15.11.2007	F.No. 01/84/162/784/AM-08/DES-V	
Advance Authorisation No. 0710053449 dt. 20.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009		
RLA, Bangalore. Ref. No.07/24/40/447/AM08.		

Decision: Committee considered the case as per Agenda and handed over a copy of application of the firm to the representative of DC(MSME) present in the meeting for examination and comments. Case stands defer for re-listing on 13.12.2007.

Case No.706	M/s. Richa & Company, New Delhi.
NC 32/AM08 dt. 15.11.2007	F.No. 01/84/50/822/AM06/DES-V

Export of Ladies Shirt 55% Linen 45% Rayon Yarn Dyed Woven Fabrics GSM: 140 +/-10% Variation against import of 55% Linen 45% Rayon Yarn Dyed Woven Fabrics GSM: 140 +/- 10% Variation, etc.

Advance Licence No.0510179444 dated 24.3.2006 - under Para 4.7 of HBP (Vol.I) 2004-2009.

RLA, CLA, New Delhi. Ref. No.05/24/40/1023/AM06.

Decision: Committee considered the case as per Agenda and based on the written recommendations of DC(MSME) furnished vide their UO No.37(5)/90/07-08/Hosy. dt. 15.11.2007 decided to ratify the Advance Authorisation issued in this case as under:-

Export item	Import item	Qty.		
		recommended		
Ladies Shirts	55% Linen	3.53 sq.mtrs/pc.		
made of	45% Rayon			
55% Linen	Yarn Dyed			
45% Rayon	woven			
Yarn Dyed	fabric,			
Woven	GSM-140+/-			

fabric GSM-	10%			
140+/- 10%				
(style No.C-				
3342).				

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.707	M/s.Noronha Impex International, Kanpur
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NC.32/08 dt.15.11.2007	F.NO.1/84/162/728/AM08 -DES/V	
Exports of Hair & Acessories Hair/ Iron/Beads		
Advance Llicence No 061001221	5 dt.20.08.2007 – under Para 4.7 of HBP(Vol1)2004-	
2009.		

R.A.' Ref.No.06/81/40/08/AM08

Decision: Committee considered the case as per Agenda and heard Shri Allan De Noronha who appeared for personal hearing. Committee observed that the firm had earlier requested for import of hair and accessories hair/iron/beads and subsequently the items have been amended and silicon stoppers and pallet while inlay cartoons have been added to the import items by Jt.DGFT, Kanpur on 13.9.2007 i.e. after referring the original application to Hqrs. for ratification. It was decided to call for explanation from Jt.DGFT, Kanpur as to why they have added new items of import after referring the application to Hqrs. for ratification.

The representative of firm explained that a wastage of 14.39 % has been claimed in respect of synthetic hair and no wastage is being claimed on the import of silicon stopper beads, metal beads. They are importing paper white pallet inlays as per packing policy.

Committee after detailed deliberation decided to await clarification from RA and defer the case for re-listing on 13.12.2007.

Case No.708	M/s.Luminous International
NC 32/08 dt.15.11.2007	F.NO.1/84/50/450/AM07/DES-V
Export of Industrial leather hand gloves with twaron/Kevlar interlock lining inside.	

Advance Authorization No No.0210096718 dt.27.12.2006 - under Para 4.7 of HBP(Vol1)/2004-2009.

(Review Case) R.A. Ref.No.02/24/040/264/AM07

Decision:-Committee considered the case as per Agenda and observed that sample of export product called for from the firm is still awaited. It was decided to defer the case for re-listing on 13.12.2007.